

**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No.271 /CTK/2015
Assessment Year: 2010-2011

M/s. Utkal Highways, Shreevihar Colony, Tulsipur, Cuttack	Vs.	CIT, Cuttack
PAN/GIR No. AAUFU 8445 M		
(Appellant)	..	(Respondent)

Assessee by : Shri K.K.Bal, AR
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 11/07/ 2017
Date of Pronouncement : 11 /07/ 2017

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order u/s.263 of the Act of the Id CIT Cuttack, dated 31.3.2015, for the assessment year 2010-2011.

2. At the very outset, Id A.R. of the assessee submitted that he is not pressing the appeal filed by the assessee, to which, Id D.R. had no objection.

3. In view of above, we dismiss the appeal filed by the assessee as not pressed.

Order pronounced in the open court on 11 /07/2017 in the presence of parties.

Sd/-

sd/

(Pavan Kumar Gadale)
JUDICIALMEMBER

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated /07/2017
B.K.Parida, SPS

Copy of the Order forwarded to :

1. The appellant: M/s. Utkal Highways,
Shreevihar Colony, Tulsipur, Cuttack
2. The Respondent. CIT, Cuttack
3. The CIT(A)-Cuttack
4. DR, ITAT, Cuttack
5. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack